IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3878 of 2021

Raju Paswan ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajiv N. Prasad, Advocate
For the State : Mr. Shiv Shankar Kumar, A.P.P.

02/17.04.2021 Heard Mr. Rajiv N. Prasad, learned counsel for the petitioner and Mr. Shiv Shankar Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Chatra Sadar P.S. Case No. 211 of 2014, corresponding to G. R. Case No. 943 of 2014.

When the informant was tilling his field, the accused persons had arrived and assaulted the driver of the tractor. One Guddu Miyan had fired upon the informant but he managed to save himself. The accused persons had also destroyed the paddy.

The allegations against the petitioner are general and omnibus in nature and the same seems to be specific against the co-accused Guddu Miyan.

The petitioner is in custody since 04.02.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Chatra, in connection with Chatra Sadar P.S. Case No. 211 of 2014, corresponding to G. R. Case No. 943 of 2014.

(Rongon Mukhopadhyay, J.)

Umesh/-